

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 220- IA/1112(AHM) 2023
In
CP(IB) 433 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Chitra Publicity Company (OOH) Gujarat
V/s
Oasis Tradelink Limited

.....Applicant

.....Respondent

Order delivered on 19/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vinit Nagar, PCS
For the Respondent :

ORDER

IA/1112(AHM) 2023

Learned PCS, Mr. Vinit Nagar, states that he has filed a memo of appearance.

On perusal of the same, it is seen that the Court fees have been affixed. But no stamp on non-judicial paper has been annexed with the memo of appearance, which is not appropriate. Further, the last order has not been complied with by serving the order upon the RoC.

Learned PCS undertakes to file a revised memo of appearance, with an appropriate stamp and fresh steps for serving the order intimating the respondent / RoC intimating the next date of hearing within seven days.

Re-list on 10.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)